

THE

Dated 25.11.2014

PARLIAMENTARY DEBATES

(Part II—Proceedings other than Questions and Answers)

OFFICIAL REPORT

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HOUSE OF THE PEOPLE

Tuesday, 24th March, 1953.

The House met at Two of the Clock.

[MR. DEPUTY-SPEAKER in the Chair]

QUESTIONS AND ANSWERS

(See Part I)

3 P.M.

LEAVE OF ABSENCE

**Mr. Deputy-Speaker:** I have to inform hon. Members that I have received the following letter from Shri A. Nesamony:

"I am unable to attend the House due to the serious illness of my wife who has been in bed since 6th January, 1953, due to B Coll infection of the kidney.....etc. Her condition is still causing anxiety and therefore I request you to grant me leave of absence during the current session of Parliament."

I have received another letter from Shri R. P. Nevatia, which reads as follows:

"As I am going out of India for attending the Eighth Congress of International Society of Sugar Cane Technologists to be held in British West Indies, I request you to kindly grant me leave of absence from the House for the remaining period of the current session."

Is it the pleasure of the House that permission be granted to Shri A. Nesamony for remaining absent from all the sittings of the House during this Session, and to Shri R. P. Nevatia from all the sittings of the House for the remaining part of the Session?

**Hon. Members:** Yes.

Leave was granted.

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PAPERS LAID ON THE TABLE

NOTIFICATIONS ISSUED UNDER THE CENTRAL EXCISES AND SALT ACT, 1944

**The Minister of Finance (Shri C. D. Peshmukh):** I beg to lay on the Table a copy of each of the following notifications in accordance with Section 38 of the Central Excises and Salt Act, 1944, namely:

- (1) Central Excises Notification No. 2, dated the 20th January, 1953.
- (2) Central Excises Notification No. 3, dated the 20th January, 1953.
- (3) Central Excises Notification No. 5, dated the 28th January, 1953. [Placed in Library. See No. S-14/53.]

GENERAL BUDGET—DEMANDS FOR GRANTS

**Mr. Deputy-Speaker:** The House will now take up the Demands for Grants under the head Defence Ministry.

DEMAND NO. 11—MINISTRY OF DEFENCE

**Mr. Deputy-Speaker:** Motion is:

"That a sum not exceeding Rs. 23,92,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1954, in respect of 'Ministry of Defence'."

DEMAND NO. 12—DEFENCE SERVICES, EFFECTIVE—ARMY

**Mr. Deputy-Speaker:** Motion is:

"That a sum not exceeding Rs. 1,50,06,70,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the